

were organised and recruitment campaigns were launched at various traditional rural recruitment centres for recruiting village youths in the Army. These opportunities have ceased to suit due to changed recruitment pattern. Therefore, I would like to make a special request to the Government to revive Ajmer Regiment and special preference should be given to recruit brave and bold youths of Marathwada and Ajmer regions in Army and the recruitment should be done at Ajmer centre.

(vi) **Need to Set Up A Krishi Vigyan Kendra in Kanpur Dehat**

SHRI KESIRI LAL (Ghatampur): Kanpur Dehat is very backward district of the state majority of the people depend on agriculture directly or indirectly for their livelihood even today. Agriculture is the in source of heir income. The people of that area are still using traditional menthols of agriculture as they are ignorant of the modern and latest methods of agriculture and the progress made in the filed of agriculture. As a result, their income in negligible and uncertain and their economic condition remains pitiable and there appears to be no hope for its improvement. If measures are taken to provide proper training and information of the new and modern technology to these people, then new direction can be given to agricultural sector in the area and the economic condition of the people can be improved. I have been making a demand continuously for quite a long time for starting a Krishi Vigyan Kendra there, but nothing has been done so far in this direction.

Therefore, I would request the Central Government to start a Krishi Vigyan Kendra in backward area of Kanpur dehat for improving the economic condition of the people and for the development of agriculture so that more avenues could be provided to the people for economic progress and a

long-standing demand of the local people could be fulfilled.

(vii) **Need to set up a circuit Bench of the Calcutta High Court at Nawab-Bar in Jalpaiguri town West Bengal**

[English]

SHRI JITENDRA NATH DAS (Jalpaiguri): Sir, I would like to draw the attention of the Government to long standing demand of the people of North Bengal, sopecially those of the Jalpaiguri Divisional Town to set up a circuit bench of the Calcutta Hgh Court. The Member of the Bar associalion of Jalpaiguri initiated the issue. On the 3rd June, 1988, the High Court of Calcutta announced its decision to set up a Circuit Bench there. For the purpose a number of rooms have been kept earmarked in the Nawab-bari of Jalpaiguri town.

I urge upon the Central Government to take immediate necessary steps for setting up of a Circuit Bench of the Calcutta High Court at Nawab-Bari in Jalpaiguri town, West Bengal.

(viii) **Need to Look into the Misuse of Tada In Haryana**

[Translation]:

SHRI JANGBIR SINGH (Bhiwani): Mr. Speaker, Sir, I would like to draw the attentin of this august Houe towards the misuse of TADA by Haryana Government. In August 1991 TADA had been used against in M.L.A. of Haryana-Vikas Party, but the case under TADA was withdrawn after the intervention of the Central Governemnt. The Home-Minister had assured the House at that time that 'TADA' would not be allowed to be misused against politicians. Even then this law is being misused by Haryana Government to superss the political opponents. I would like to made a humble request to the Prime Minister that orders should be issued to review the cases against the presons arrested under TADA in Haryana so that arbitrary misuse of this law is checked.